

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
**ORDER SHEET**

O.A/MA/RA/CP NO. 222 OF 20 07

Applicant/s C.D. Pal Respdt/s UOI 20s

Advocate for Applicant/s Sh. R. Yadav Advocate for Respondent/s Sh. R. K. Tiwari

Notes of the Registry	Orders of the Tribunal	Sheet No. 12
	<p>OA No. 222/07</p> <p><u>28.01.2010</u></p> <p><u>Hon'ble Mr. S.N. Shukla, AM</u></p> <p>None appears for the applicant even on revised call. Sri R.K. Tiwari, learned counsel for the respondents.</p> <p>This case was earlier dismissed in default on 19.11.2008 and subsequently restored on 05.01.2009. On 17.12.2009 one person Sri C.D. Pal (claiming to be the applicant) had appeared before Court and sought to appear in person. He also stated that an application to this effect was filed on 05.01.2009 but the same was not on record and the office was directed to trace and place the same on record. Today again neither office has reported tracing / not tracing of said application having been filed nor has individual appeared in person.</p> <p>It appears that the applicant has lost interest in perusing this case. Accordingly, the OA is dismissed in default for want of prosecution.</p> <p style="text-align: right;">S.N AM</p> <p>/pc/</p>	

Contd. On Sheet No. \_\_\_\_\_